

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/TAV/RA/CCP No. 400G/91 19

Shri Parmanand Sharma Ms. Bina Tamta
APPLICANT(S) COUNSEL

VERSUS

U.O.I.
RESPONDENT(S) COUNSEL

Date	Office Report	Orders
	<p>14.2.1991.</p> <p>Present Ms. Bina Tamta, Counsel for the applicant.</p> <p>Heard the learned counsel of the applicant. Issue notice to the respondents on admission and interim relief returnable on 21.2.1991.</p> <p>2. Issue <u>dasti</u>.</p> <p><i>Dasti service report awaited.</i></p>	<p><i>Dechandu</i> (D.K. CHAKRAVORTY) MEMBER (A)</p> <p><i>One of</i> (P.K. KARTIA) VICE CHAIRMAN (J)</p>

Date	Office Report	Orders
	<p>21.2.1991</p> <p>Present:</p> <p>Smt. Binatamta, counsel for the applicant.</p> <p>The learned counsel for the applicant stated that the relief sought in this application is regarding absorption of respondent No.3 (Shri S.K. Sharma, Hindi Officer) in the Central Pollution Control Board on permanent basis. The Central Board for the Prevention and Control of Water Pollution has been constituted by the Central Government under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974. It is clear from the provisions of Section 3(3) of the said inactment that Central Board is a body corporate which can sue and be sued in its own name. In other words, the Central Board is not part and part of of the Central Government. No notification has been issued under Section 14(2) of the Administrative Tribunals Act, 1985 so as to confer jurisdiction on this Tribunal in regard to the service matters of the Central Board for the Prevention and Control and Water Pollution. In view of this, the learned counsel for the applicant states that the applicant may be allowed to withdraw the present application form with liberty to move appropriate legal form and to seek relief from there. Accordingly, the Registry is directed to return the papers to the applicant. The Registry may consider the request of the applicant for refund of the Court fee in accordance with the Rules.</p>	<p>OA 400/91</p>

M. M. SINGH
 MEMBER(A)

Deputy
 (P.K. KARTHA)
 VICE CHAIRMAN(J)